

FIR No. 143/2013
PS.: Rajinder Nagar
U/s: 364A/342/323/120-B/34 IPC

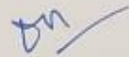
State v. Amarjeet Singh @ Jeeta, S/o Sh. Trilochan Singh

17.04.2020

Present: Ms. Garima Gupta, Ld. Addl. PP for State.

Notice of the application be issued to the State and IO for the next date of hearing i.e. 23.04.2020.

Report be called from Jail Superintendent regarding the medical condition of the accused for the next date of hearing.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

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FIR No. 34/20
PS.: Chandni Mahal
U/s: 354A IPC and section 8 of POCSO Act

State v. Mosin @ Mass, S/o Sh. Akil

17.04.2020

Present: Ms. Garima Gupta, Ld. Addl. PP for State.

Notice of the application be issued to the State and IO for the next date of hearing i.e. 18.04.2020.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

Name of the Advocate
Enrolment No.
Chamber No.

FARAZ KHAN
ADVOCATE
En. No.- D/548/2015

(4)

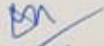
FIR No. 162/2018
PS.: Sarai Rohilla
U/s: 328/34 IPC

State v. Kamre Alam

17.04.2020

Present: Applicant / accused through Sh. S. N. Shukla, LAC for
accused.

Notice of the application be issued to the State and IO for the next
date of hearing i.e. 18.04.2020.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

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FIR No. 113/18
PS.: ODRS
U/s: 302/201/397/412/34 IPC

State v. Salman

17.04.2020

Present: Applicant Salman through Sh. S. N. Shukla, Advocate, Ld.
Counsel for applicant.

Ms. Garima Gupta, Ld. Addl. PP for State.

The bail application has been filed for grant of interim bail on behalf of applicant Salman in wake of the outbreak of Covid-19 Pandemic.

It is stated that the applicant is in custody at Place of Safety which has been directed to be de-congested by various directions of the Hon'ble High Court of Delhi. It is prayed that the applicant Salman be granted interim bail for 45 days.

Reply has been filed by the IO wherein it is stated that the FIR has been filed under section 302/201/397/412/34/356/379/411 IPC for having committed murder of the deceased, one Deepu, whose cut dead body was found on the railway tracks. It is stated that the deceased Deepu was murdered at Vivek Vihar Railway Station and his belongings were also found missing. It is stated that investigation revealed that the said murder had been committed by the applicant Salman alongwith other accomplices. It is also stated that the tiffinbox and watch of the deceased were recovered from applicant Mohd. Salman.

On the other hand, Ld. Addl. PP for State contends that applicant has been held to be adult for the purposes of trial and has been charged with heinous offences including offence under section 302 IPC. It is accordingly

prayed that the bail application of the applicant ought to be dismissed.

I have heard the arguments and perused the record as well. The applicant Salman is treated as an adult for the purposes of trial. Perusal of the record reflects that FIR has been lodged under section 302/201/397/412/34/356/379/411 IPC. Section 302 IPC is punishable with imprisonment of life and hence, the same does not fall in the Covid criteria for grant of interim bail to the accused persons as laid down by the Hon'ble Delhi High Court. In these circumstances, the bail application of the applicant Salman is declined.

At request, copy of this order be given dasti to both sides.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

Signature attested

See

FIR No. 113/18
PS.: ODRS
U/s: 302/201/397/412/34 IPC

State v. Ritik

17.04.2020

Present: Applicant Ritik through Sh. S. N. Shukla, Advocate, Ld.
Counsel for applicant.

Ms. Garima Gupta, Ld. Addl. PP for State.

The bail application has been filed for grant of interim bail on behalf of applicant Ritik in wake of the outbreak of Covid-19 Pandemic.

It is stated that the applicant is in custody at Place of Safety which has been directed to be de-congested by various directions of the Hon'ble High Court of Delhi. It is prayed that the applicant Ritik be granted interim bail for 45 days.

Reply has been filed by the IO wherein it is stated that the FIR has been filed under section 302/201/397/412/34/356/379/411 IPC for having committed murder of the deceased, one Deepu, whose cut dead body was found on the railway tracks. It is stated that the deceased Deepu was murdered at Vivek Vihar Railway Station and his belongings were also found missing. It is stated that investigation revealed that the said murder had been committed by the applicant Ritik alongwith other accomplices. It is also stated that the deceased was stabbed by the applicant many times with his chapat.

On the other hand, Ld. Addl. PP for State contends that applicant has been held to be adult for the purposes of trial and has been charged with heinous offences including offence under section 302 IPC. It is accordingly prayed that the bail application of the applicant ought to be dismissed.

I have heard the arguments and perused the record as well. The applicant Ritik is treated as an adult for the purposes of trial. Perusal of the record reflects that FIR has been lodged under section 302/201/397/412/34/356/379/411 IPC. Section 302 IPC is punishable with imprisonment of life and hence, the same does not fall in the Covid criteria for grant of interim bail to the accused persons as laid down by the Hon'ble Delhi High Court. In these circumstances, the bail application of the applicant Ritik is declined.

At request, copy of this order be given dasti to both sides.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

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FIR No. 12/2020
PS.: Kashmiri Gate Metro
U/s: 379/411 IPC

State v. Amir @ Abid

17.04.2020

Present: . Ms. Garima Gupta, Ld. Addl. PP for State.

List before the concerned Court on 11.05.2020.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

Name of Advocate
Enrolment No.

PS Kashmiri Gate Metro
D-1579/03

FIR No. 34/19
PS.: Prasad Nagar
U/s: 420/406/120-B IPC

State v. Manoj Kumar Aggarwal

17.04.2020

Present: Applicant / accused through Sh. Sudhir Nagar, Advocate, Ld.
Counsel for applicant / accused.

Ms. Garima Gupta, Ld. Addl. PP for State.

It is stated by the Counsel for the applicant / accused that applicant / accused is suffering from Diabetes and requests that he may be granted bail. However, no documents regarding to his medical condition have been annexed alongwith the application. The same have been filed today before the Court.

Let the said documents be verified by the IO.

Let the report regarding medical condition of the applicant / accused be called from Jail Superintendent for 24.04.2020.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

FIR No. 311/2019
PS.: Crime Branch

State v. Suraj @ Charang

17.04.2020

Present: Sh. Sumit Sharma, Advocate, Ld. Counsel for
applicant / accused Suraj @ Charang.

Ms. Garima Gupta, Ld. Addl. PP for State.

Reply filed to the bail application.

Ld. Counsel for applicant / accused Suraj @ Charang submits
that he may be permitted to withdraw the present bail application moved on
behalf of applicant / accused with liberty to file afresh as prayed. Separate
statement of Ld. Counsel for applicant / accused is also recorded to this
effect.

In view of the statement made by Ld. Counsel for the applicant /
accused, the present application moved on behalf of applicant / accused is
dismissed as withdrawn.

Accordingly, application is disposed off.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

for today i.e. 15/4/20
2
17/4/20

12

FIR No. 0103/2019
PS.: Sadar Bazar
U/s: 394/34 IPC

State v. Gautam

17.04.2020

Present: Sh. Nitin Gautam, Advocate, Ld. Counsel for
applicant / accused Gautam.

Ms. Garima Gupta, Ld. Addl. PP for State.

Ld. Counsel for applicant / accused Gautam submits that he may be permitted to withdraw the present bail application moved on behalf of applicant / accused. Separate statement of Ld. Counsel for applicant / accused is also recorded to this effect.

In view of the statement made by Ld. Counsel for the applicant / accused, the present application moved on behalf of applicant / accused is dismissed as withdrawn.

Accordingly, application is disposed off.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

12

FIR No. 0103/2019
PS.: Sadar Bazar
U/s: 394/34 IPC

State v. Gautam

17.04.2020

Present: Sh. Nitin Gautam, Advocate, Ld. Counsel for
applicant / accused Gautam.

Ms. Garima Gupta, Ld. Addl. PP for State.

Ld. Counsel for applicant / accused Gautam submits that he may be permitted to withdraw the present bail application moved on behalf of applicant / accused. Separate statement of Ld. Counsel for applicant / accused is also recorded to this effect.

In view of the statement made by Ld. Counsel for the applicant / accused, the present application moved on behalf of applicant / accused is dismissed as withdrawn.

Accordingly, application is disposed off.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

FIR No. 34/19
PS.: DBG Road
U/s: 302/120-B IPC

State v. Urmila

17.04.2020

Present: Sh. Gagan Bhatnagar, Advocate, Ld. Counsel for
applicant / accused Urmila.

Ms. Garima Gupta, Ld. Addl. PP for State.

IO Inspector Harinder Singh and SI Priyank Rana are present.

Ld. Counsel for applicant / accused Urmila submits that he may
be permitted to withdraw the present bail application moved on behalf of
applicant / accused. Separate statement of Ld. Counsel for applicant /
accused is also recorded to this effect.

In view of the statement made by Ld. Counsel for the applicant /
accused, the present application moved on behalf of applicant / accused is
dismissed as withdrawn.

Accordingly, application is disposed off.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

FIR No. 34/19
PS.: DBG Road
U/s: 302/120-B IPC

State v. Urmila

17.04.2020

Present: Sh. Gagan Bhatnagar, Advocate, Ld. Counsel for
applicant / accused Urmila.

Ms. Garima Gupta, Ld. Addl. PP for State.

IO Inspector Harinder Singh and SI Priyank Rana are present.

Ld. Counsel for applicant / accused Urmila submits that he may
be permitted to withdraw the present bail application moved on behalf of
applicant / accused. Separate statement of Ld. Counsel for applicant /
accused is also recorded to this effect.

In view of the statement made by Ld. Counsel for the applicant /
accused, the present application moved on behalf of applicant / accused is
dismissed as withdrawn.

Accordingly, application is disposed off.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

FIR No. 0103/2019
PS.: Sadar Bazar
U/s: 394/397/34 IPC

State v. Aniket

17.04.2020

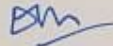
Present: Sh. Nitin Gautam, Advocate, Ld. Counsel for
applicant / accused Aniket.

Ms. Garima Gupta, Ld. Addl. PP for State.

Ld. Counsel for applicant / accused Aniket submits that he may be permitted to withdraw the present bail application moved on behalf of applicant / accused. Separate statement of Ld. Counsel for applicant / accused is also recorded to this effect.

In view of the statement made by Ld. Counsel for the applicant / accused, the present application moved on behalf of applicant / accused is dismissed as withdrawn.

Accordingly, application is disposed off.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

FIR No. 0103/2019
PS.: Sadar Bazar
U/s: 394/397/34 IPC

State v. Aniket

17.04.2020

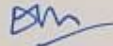
Present: Sh. Nitin Gautam, Advocate, Ld. Counsel for
applicant / accused Aniket.

Ms. Garima Gupta, Ld. Addl. PP for State.

Ld. Counsel for applicant / accused Aniket submits that he may be permitted to withdraw the present bail application moved on behalf of applicant / accused. Separate statement of Ld. Counsel for applicant / accused is also recorded to this effect.

In view of the statement made by Ld. Counsel for the applicant / accused, the present application moved on behalf of applicant / accused is dismissed as withdrawn.

Accordingly, application is disposed off.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

T9

FIR No. 142/2017
PS.: Lahori Gate
U/s: 395/397/412/34 of IPC

State v. Shakil & Ors.

17.04.2020

Present: Applicant / accused Yunus through Sh. Harsh Hardy,
Advocate, Ld. Counsel for applicant / accused.

Notice of the application be issued to State and IO for 18.04.2020.

IO is directed to verify the medical papers of the son of the
applicant / accused on or before next date of hearing.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

2.

FIR No. 166/17
PS.: Subzi Mandi
U/s: 392/34 IPC

State v. Kanhaie Jha

17.04.2020

Present: Applicant / accused through Sh. Nishant Sharma, Advocate,
Ld. Counsel for applicant / accused.

Notice of the application be issued to State and IO for 20.04.2020.

IO is directed to verify the medical condition of the mother and wife of the applicant / accused. The family circumstances of the applicant / accused be also verified.

List the case for consideration on 20.04.2020.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

(The medical documents of the
... ..)

FIR No. 48/2015
PS.: Nabi Karim
U/s: 186/353/333/307/201/75/34 IPC
and Section 25/27/54/59 of Arms Act

State v. Krishan, S/o Shri Parkash

17.04.2020

Present: Ms. Garima Gupta, Ld. Addl. PP for State.

The Present application for interim bail has been filed on behalf of applicant in wake of outbreak of Covid 19 Pandemic.

Notice be issued to State and IO for the next date of hearing.

List the matter for consideration on 20.04.2020.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

FIR No. 48/2015
PS.: Nabi Karim
U/s: 186/353/333/307/201/75/34 IPC
and Section 25/27/54/59 of Arms Act

State v. Sharmender @ Montu, S/o Shri Parkash

17.04.2020

Present: Ms. Garima Gupta, Ld. Addl. PP for State.

The Present application for interim bail has been filed on behalf of applicant in wake of outbreak of Covid 19 Pandemic.

Notice be issued to State and IO for the next date of hearing.

List the matter for consideration on 20.04.2020.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

FIR No. 48/2015
PS.: Nabi Karim
U/s: 186/353/333/307/201/75/34 IPC
and Section 25/27/54/59 of Arms Act

State v. Ajay @ Nathu, S/o Shri Parkash

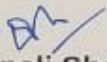
17.04.2020

Present: Ms. Garima Gupta, Ld. Addl. PP for State.

The Present application for interim bail has been filed on behalf of applicant in wake of outbreak of Covid 19 Pandemic.

Notice be issued to State and IO for the next date of hearing.

List the matter for consideration on 20.04.2020.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

FIR No. 339/16
PS.: Darya Ganj
U/s: 392/397/411/34 IPC
and Section 25/27 of Arms Act

State v. Rahul Sharma & Ors.

17.04.2020

Present: Applicant / accused Kishan Kumar through Sh. Akhilesh,
Advocate.

Notice of the application be issued to the State and IO for the next
date of hearing i.e. 21.04.2020.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

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FIR No. 148/2019
PS.: Rajinder Nagar
U/s: 420/467/468/471/34 IPC

State v. Deepak Anand, S/o Sh. Mahender Anand

17.04.2020

Present: Ms. Garima Gupta, Ld. Addl. PP for State.

Notice of the application be issued to the State and IO for the next date of hearing i.e. 22.04.2020.

DS

(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

27

FIR No. 213/2018
PS.: Lahori Gate
U/s: 395/412/120-B/34 IPC

State v. Shail, S/o Sh. Surender Kumar

17.04.2020

Present: Applicant through Sh. Surender Tyagi, Advocate.

Notice of the application be issued to the State and IO for the next date of hearing i.e. 22.04.2020.



(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

Bail application No. 2749/19

FIR No. 182/19
PS.: Lahori Gate
U/s: 409 IPC

State v. Naresh Singhal

17.04.2020

Present: Ms. Garima Gupta, Ld. Addl. PP for State.

Interim order granted by order dated 03.12.2019 and were further continued till to 30.01.2020 and thereafter till 06.03.2020.

Let the interim order continue till next date of hearing.

List the bail application on 21.05.2020.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

FIR No. 415/15
PS.: Kotwali
U/s: 395/365/412/201/120-B IPC

State v. Maan Singh, s/o Sh. Bhikham Singh

17.04.2020

Present: Applicant / accused through Sh. Gaurav Singhal, Advocate,
Ld. Counsel for applicant / accused.

Ms. Garima Gupta, Ld. Addl. PP for State.

IO SI Daya Nand Kaushik is present.

Reply filed by IO.

The report regarding the medical documents of the wife of the
applicant / accused is awaited.

Re-notify for consideration on 18.04.2020.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

Advocates
Chamber NO.214,
Western
wing, Tis Hazari
Courts, Delhi
9899148014, 7011704386

13

FIR No. 90/19
PS.: I. P. Estate

State v. Raj Kumar

17.04.2020

Present: Applicant / accused through Sh. Satish Chaudhary, Advocate,
Ld. Counsel for applicant / accused.

Ms. Garima Gupta, Ld. Addl. PP for State.

Report has been received from IO stating that the patient Mrs. Arti was admitted in Hospital on 03.04.2020 and was discharged on 07.04.2020 in stable condition and that she did not require ^{an} attendant to take care of her.

It is however stated by Counsel for applicant / accused that the wife of the accused is still not well and is suffering from serious ailments. He has also submitted medical documents today before the court in support of his contention.

IO is directed to verify the abovesaid documents and file report on the next date of hearing i.e. 22.04.2020.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

14

FIR No. 128/19
PS.: Civil Lines

State v. Lalit Kumar

17.04.2020

Present: Applicant / accused through Sh. Syed Rehan, Advocate, Ld.
Counsel for applicant / accused.

Ms. Garima Gupta, Ld. Addl. PP for State.

The present bail application has been filed by the applicant / accused stating that the applicant / accused is suffering from Asthma. It is stated in the application that the applicant / accused was also hospitalized recently in jail hospital and diagnosed with difficulty in breathing and fever. It is accordingly prayed that in view of the medical condition of the applicant / accused, he may be granted interim bail.

The report has been received from the Medical Officer Incharge, Central Jail Dispensary – 8/9, Tihar, New Delhi - 110 064 wherein it is stated that the inmate is a follow up case of Asthma and has been examined by Doctor on duty and prescribed medicine and has been advised medication accordingly. It is also stated that he was lastly reviewed on 15.04.2020 by Doctor as a follow up case of Bronchial Ashtma and after examination he was advised medicine. It is also mentioned that the general condition of the applicant / accused is stable and satisfactory. All prescribed medicine are being provided to him from Jail Dispensary itself.

In view of the fact that there is no pressing medical condition of the applicant / accused which requires immediate attention, the present application is dismissed.

e: 14.04.2020

The Jail Superintendent is also directed to review the medical condition of the applicant / accused periodically and take care that his medical needs, whenever required are attended to promptly during this sensitive period.

A report in this regard be filed by the Jail Superintendent before the concerned Court on 04.05.2020.

Copy of this order be also transmitted to Jail Superintendent for compliance.

At request, copy of this order be given dasti to both sides.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

15

FIR No. 303/14
PS.: Subzi Mandi
U/s: 302/307/120-B IPC

State v. Karan @ Raj Karan

17.04.2020

Present: Applicant / accused through Sh. Hemant Gulati, Advocate,
Ld. Counsel for applicant / accused.

Ms. Garima Gupta, Ld. Addl. PP for State.

The reply dated 15.04.2020 filed by the IO mentions that no date for surgery of Mrs. Meena Chama, mother of applicant / accused had been fixed. Alongwith the said reply he also annexed the report dated 13.04.2020. As per the said reply dated 15.04.2020, the Doctor had advised the patient to come after stoppage of Corona Virus and removal of lock-down and during the interregnum, she was advised to take the medicines as advised.

Today, reply has been filed by the IO stating that the patient Mrs. Meena Chama was admitted in a Nursing Home on 14.04.2020 and the tentative date of surgery is fixed for 18.04.2020. It is stated in the reply that the concerned Nursing Home is also admitting the patients and performing surgeries during lock-down.

Alongwith the reply, the IO has filed today a certificate of the concerned Nursing Home stating that they have admitted the concerned patient on 14.04.2020 and the surgery is likely to be conducted on 18.04.2020.

It is to be noted that the certificate of the concerned Nursing Home does not indicate the name of the Doctor who has certified the fact mentioned therein.

In these circumstances, a proper certificate clearly indicating the name and details of the Doctor if available be placed on record certifying the abovesaid facts.

Re-notify for further consideration on 18.04.2020.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh

(10)

FIR No. 204/19
PS. Sadar Bazar
U/s: 304/308 IPC and Section 79 of JJ Act

State v. Furqan

17.04.2020

Present: Applicant / accused through Sh. Akshay Sachdeva,
Advocate, Ld. Counsel for applicant / accused.

Ms. Garima Gupta, Ld. Addl. PP for State.

It is stated by the Counsel for the applicant that the bail application of the co-accused Rihan is listed for tomorrow i.e. 18.04.2020. He requests that the present bail application may ^{also BM} be listed for 18.04.2020.

Accordingly, at request renotify for 18.04.2020.


(Deepali Sharma)
Additional Sessions Judge-01
Central/THC/Delhi
17.04.2020/bh